

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision : 06.11.2017

**Misc. Application No. 269 of 2017
And
Appeal No. 287 of 2017**

Valecha Engineering Limited
Plot No. B-6, Andheri New Link Road,
4th Floor, Valecha Chamber,
Andheri West, ...Appellant
Mumbai – 400053.

Versus

1. National Stock Exchange of India Limited
Exchange Plaza, Plot No. C/1, G-Block,
Bandra Kurla Complex,
Bandra (East),
Mumbai – 400051.
2. BSE Limited
P.J. Tower,
Dalal Street,
Mumbai – 400001. ...Respondents

Mr. Khamir Kamdar, Advocate for the Appellant.

Mr. Rashid Boatwala, Advocate with Ms. Lipsa Unadkat and Mr. Rahul Jain, Advocates i/b MKA & Co. for Respondent No. 1.

Ms. Vaneesa Agarwal, Advocate with Ms. Madhavee R. Rajguru, Advocate i/b Suvan Law Advisors for Respondent No. 2.

CORAM : Justice J.P. Devadhar, Presiding Officer
Jog Singh, Member
Dr. C.K.G. Nair, Member

Per : J.P. Devadhar (Oral)

1. After the matter was argued for some time, counsel for the appellant seeks to withdraw the Misc. Application as also the Appeal with liberty to file fresh appeal.

2. Accordingly, the Misc. Application as also the Appeal are allowed to be withdrawn with liberty as prayed. Fresh appeal, if any, be filed within a period of 8 weeks from today. If the fresh appeal is filed within 8 weeks from today, the Court Fees paid on the present appeal is permitted to be adjusted against the Court Fees payable on the fresh Appeal.

3. Misc. Application as also the Appeal are disposed of in the aforesaid terms with no order as to costs.

Sd/-
Justice J.P. Devadhar
Presiding Officer

Sd/-
Jog Singh
Member

Sd/-
Dr. C.K.G. Nair
Member

06.11.2017

Prepared and compared by:msb